

SC No. 414/19  
State vs. Dinesh @ Dana  
FIR No. 516/18  
PS Mangol Puri

17<sup>th</sup> June, 2020

The matter is listed for today in terms of orders of Hon'ble High Court and Ld. District and Sessions Judge (North West) passed from time to time for en-bloc adjournment of the matters on account of pandemic of COVID-19.

Present: None for State.  
None for the accused.

File perused.

Vide order reference R-77/RG/DHC/2020 dated 15.04.2020, the matter which was earlier listed for 29.04.2020 was ordered to be listed for today i.e. **17.06.2020**.

In terms of Hon'ble High Court Order No. 17/DHC/20 dated 14.06.2020 only urgent matters (except where evidence is to be recorded) are to be taken up through Video Conferencing mode.

No urgency is observed in the present matter. Accordingly, case is adjourned for the purpose fixed for **25.08.2020**.

The order sheet be uploaded on the website under digital signature of undersigned.

BHUPINDER  
SINGH  
(Bhupinder Singh)  
ASJ-01/NW  
Rohini/Delhi  
17.06.2020

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**State vs.  
FIR No. 294/2020  
PS Rani Bagh  
U/s. 376 IPC & 6 POCSO Act**

**17<sup>th</sup> June, 2020**

**An application for ossification test of the victim child K has been moved by the IO WASI Geeta.**

Present: None for State.

IO ASI Geeta in person through Webex Cisco.

Heard. Record perused.

In view of the submissions and contents of the application, the same is allowed. CMO, Dr. BSA Hospital is directed to get conducted the age determination test of the victim child K.

IO shall produce the victim child K before the CMO, Dr. BSA Hospital for the said purpose after seeking convenient time and date from the CMO.

The said test be conducted at the earliest, not later than 10 days from today and report thereof be handed over to the IO/SHO PS concerned.

Application stands disposed off accordingly.

Copy of the same be given to the IO for further action.

The order sheet be uploaded on the website under digital signature of undersigned.

BHUPINDER  
SINGH  
(Bhupinder Singh)  
ASJ-01/NW  
Rohini/Delhi  
17.06.2020

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SC No. 545/19  
State vs. Pummy @ Parmod  
FIR No. 239/19  
PS Shalimar Bagh

17<sup>th</sup> June, 2020

The matter is listed for today in terms of orders of Hon'ble High Court and Ld. District and Sessions Judge (North West) passed from time to time for en-bloc adjournment of the matters on account of pandemic of COVID-19.

Present: None for State.  
None for the accused.

File perused.

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Date: 2020.06.17 19:43:46 +05'30'

(Bhupinder Singh)  
ASJ-01/NW  
Rohini/Delhi  
17.06.2020

**SC No. 2400/2020**  
**State vs. Rajesh @ Sukhvinder**  
**FIR No. 87/2020**  
**PS Rani Bagh**  
**U/s. 354-D/354/506 IPC & 12 POCSO Act**

**17<sup>th</sup> June, 2020**

**Fresh charge-sheet filed. It be checked and registered.**

Present: None for State.

Accused Rajesh @ Sukhvinder is stated to be in J.C.

Accused Sheela Meena has been kept in column no. 12 for the reasons that no concrete evidence against her had come on record.

File perused.

I take cognizance of the offences. Issue production warrants against the accused Rajesh @ Sukhvinder for **25.08.2020**.

The order sheet be uploaded on the website under digital signature of undersigned.

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Date: 2020.06.17 19:45:07 +05'30'

(Bhupinder Singh)  
ASJ-01/NW  
Rohini/Delhi  
17.06.2020

**SC No.**  
**State vs. Rudal**  
**FIR No. 398/2020**  
**PS Shalimar Bagh**  
**U/s. 354/323/341/506 IPC & 8 POCSO Act**

**17<sup>th</sup> June, 2020**

**This is an application filed on behalf of applicant/accused Rudal U/s. 439 Cr. P.C. for grant of bail.**

**In view of the ongoing pandemic COVID-19 situation, the present application has been taken up for urgent hearing through Video Conferencing using CISCO Webex Meetings App, from my Camp Office, with the consent of Id. Defence counsel. Copy of the application and reply of the IO have been received through e-mail/Whatsapp. All the stakeholders except Id. Addl. PP have joined the video conference.**

Present : None for State.

Sh. Ashish Dahiya, Id. Counsel for applicant/accused through Webex Cisco.

Prosecutrix in person with IO SI Neeraj Mor through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819. The print out of the same has been taken and annexed alongwith the record.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 19.05.2020. It is submitted that the offences U/s. 354 IPC and/or U/s. 8 POCSO Act are not made out against the accused/applicant Rudal and have been wrongly invoked against him by the police. It is submitted that even if the FIR is to be treated as gospel of truth, the offences so made out are all bailable and as such the police had wrongly confined the accused/applicant without giving him bail at the spot, which was his statutory right. It is submitted that the courts before which the previous bail application were preferred, were misled by the police. It is prayed that accused/applicant be released on bail.

Considered.

Earlier also, two bail applications moved by the accused/applicant have been dismissed vide order dated 05.06.2020 and 10.06.2020. In view of the reasons thereof and the submissions made by the Id. Counsel for accused/applicant, clarifications are required from the Id. Addl. PP. However, Id. Addl. PP could not be connected by any means.

Put up for arguments from the side of Id. Addl. PP for **18.06.2020**.

The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

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(Bhupinder Singh)

ASJ-01/NW

Rohini/Delhi

17.06.2020

SC No. 896/18  
State vs. Saurabh  
FIR No. 383/18  
PS Bharat Nagar

17<sup>th</sup> June, 2020

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Present: None for State.  
None for the accused.

File perused.

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No urgency is observed in the present matter. Accordingly, case is adjourned for the purpose fixed for **25.08.2020**.

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Rohini/Delhi  
17.06.2020

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SC No. 23/17  
State vs. Shiv Shankar  
FIR No. 352/16  
PS Rani Bagh

17<sup>th</sup> June, 2020

The matter is listed for today in terms of orders of Hon'ble High Court and Ld. District and Sessions Judge (North West) passed from time to time for en-bloc adjournment of the matters on account of pandemic of COVID-19.

Present: None for State.  
None for the accused.

File perused.

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**SC No. 30/2020  
State vs. Shyam  
FIR No. 397/19  
PS Maurya Enclave**

**17<sup>th</sup> June, 2020**

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Present: None for State.  
None for the accused.

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Rohini/Delhi  
17.06.2020**

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**State vs. Subhash  
FIR No. 184/2020  
PS Ashok Vihar  
U/s. 376 (2)(n) IPC & 6 POCSO Act**

**17<sup>th</sup> June, 2020**

**Fresh charge-sheet filed. It be checked and registered.**

Present: None for State.

Accused is stated to be in J.C.

File perused.

I take cognizance of the offences. Issue production warrants of the accused for

**25.08.2020.**

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BHUPINDER  
SINGH

(Bhupinder Singh)

ASJ-01/NW  
Rohini/Delhi  
17.06.2020

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SINGH  
Date: 2020.06.17 19:52:14 +05'30'

SC No. 366/18  
State vs. Sunil @ Akhilesh  
FIR No. 205/18  
PS Mangol Puri

17<sup>th</sup> June, 2020

The matter is listed for today in terms of orders of Hon'ble High Court and Ld. District and Sessions Judge (North West) passed from time to time for en-bloc adjournment of the matters on account of pandemic of COVID-19.

Present: None for State.  
None for the accused.

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